

**V. VENKATA PRASAD
REGISTRAR (VIGILANCE)**

**HYDERABAD,
Dt: 30.04.2016**



ROC.NO.3146/2016-B.SPL.

Sir / Madam,

SUB: A.P. STATE CONSUMER DISPUTES REDRESSAL COMMISSION, HYDERABAD – Filling up of 8 (eight) posts including the vacancy due on 19.06.2016 of Presidents in A.P. State Consumer Disputes Redressal Commission, Hyderabad under the provisions of Consumer Protection Act, 1986 - Willingness from the eligible officers - **Called for – Regarding.**


REF: Letter ROC.No.26/APSCDRC/ADMN/2016, dated 21.04.2016 from the Registrar, A.P. Consumer Disputes Redressal Commission, Eruvaka Building, Opp. Sridhar Functional Hall Khairatabad, Hyderabad.

-oOo-

I am to state that the Registrar, A.P. Consumer Disputes Redressal Commission, Hyderabad, in his letter referred to above has stated that the applications are invited in the prescribed format in triplicate from eligible candidates who is, or has been, or is qualified to be a District Judge and has not incurred disqualifications as per Rule 3(5) of the A.P. State Consumer Protection Rules, 1987, to fill up the vacant posts of **Presidents**, District Consumer Fora in the State of Andhra Pradesh established under the provisions of Consumer Protection Act, 1986. The letter of the Registrar, A.P. Consumer Disputes Redressal Commission, Hyderabad, along with its enclosures were placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District / Unit and the Officers, who are eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 10.05.2016 by **SPEED POST or any other source**. Applications received after 10.05.2016 will not be forwarded.

Yours faithfully


REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5. The Central Project Co-ordinator, High Court of Judicature at Hyderabad.
(with a request to upload the letter of the Registrar, A.P. Consumer Disputes Redressal Commission, Hyderabad, along with its enclosures in the High Court's Official website.)

A.P. STATE CONSUMER DISPUTES REDRESSAL COMMISSION
Eruvaka Building, Opp. Sridhar Functional Hall
Khairatabad, Hyderabad, Phone No.040-2339 17

NOTIFICATION

Roc.No. 26/APSCDRC/ADMN/2016 Dt.21-04-2016

Sub: Consumer Affairs – Consumer Protection Act, 1986 –
District Consumer Fora - Inviting applications in triplicate from
eligible candidates who is, or has been, or is qualified to be a
District Judge to fill up the vacant posts of **Presidents**, District
Consumer Fora in the State of Andhra Pradesh – Notification
Issued – Reg.

- Ref: 1. Notification issued by this Commission in ROC No.
89/APSCDRC/ADMN/2014 dt. 27.06.2014.
2. Notification issued by this Commission in ROC No.
98/APSCDRC/ADMN/2014 dt. 05.08.2014.
3. Notification issued by this Commission in ROC No.
98/APSCDRC/ADMN/2014 dt. 12.08.2014.
4. G.O. Ms. No. 19, Consumer Affairs, Food & Civil Supplies
(CS-II) Department Dt. 20.11.2014.
5. Recommendations of the Selection Committee
constituted u/s. 10(1A) of the C.P. Act, 1986 dt. 16.3.2016

In supersession of notifications issued by this Commission in the
reference 1 to 3 read above, applications are invited in the prescribed format in
triplicate from eligible candidates who is, or has been, or is qualified to be a
District Judge and has not incurred disqualifications as per Rule 3(5) of the A.P
State Consumer Protection Rules, 1987, to fill up the vacant posts of
Presidents, District Consumer Fora in the State of Andhra Pradesh
established under the provisions of Consumer Protection Act, 1986. The
details of the posts to be filled in, are as follows:

Total number of present vacancies
8 (Eight) (Including the vacancy due on 19/6/2016)
1. Chittoor
2. East Godavari -II at Rajahmundry
3. Guntur
4. Krishna-I at Machilipatnam
5. Kurnool
6. Prakasham at Ongole
7. Visakapatnam-I
8. West Godavari at Eluru

The number of vacancies can be modified either way with approval of Selection Committee, if required.



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To

1. All the Presidents of District Consumer Fora in the State of A.P.
 2. All the District Collectors in the State of A.P.
 3. All the District Courts in the State of A.P.
 4. The Registrar, Administrative Tribunal, Hyderabad.
 5. The Registrar, A.P. Lokayuktha, Hyderabad.
 6. The Registrar, A.P. Land Grabbing Special Court, BRKR, Bhavan, Hyderabad.
 7. The Registrar (Admn) High Court of Judicature at Hyderabad.
 8. The Ex-Officio Secretary to Government, Consumer Affairs, Food & Civil Supplies Department, A.P. Secretariat, Hyderabad.
 9. The Registrar, APSCDRC, Hyderabad.
- (*) With a request to display the notification in their respective Notice Boards
- Notice Board of APSCDRC, Hyderabad.
 - Website in-charge
 - Stock file.

Note:

- 1) The Presidents of District Consumer Forums are requested to forward the remaining copies of the Notification to the concerned District Collector and the District Judge with a request to get them affixed on their respective Notice Board.
- 2) The Presidents/In-charge Presidents of the Consumer Disputes Redressal Forum are requested to convene Press Meet to give wide publicity in the press.
- 3) The Notification can be viewed in A.P. State Consumer Disputes Redressal Commission Website: <http://scdrc.ap.nic.in>

**FORMAT OF APPLICATION REQUIRED TO BE FURNISHED
(IN TRIPLICATE) BY THE CANDIDATES**

*Application for the post of President in the District Consumer Forum
in the State of Andhra Pradesh.*

NOTIFICATION

Roc.No. 26/APSCDRC/ADMN/2016 Dt. 21-04-2016

1. Name in full (in BLOCK LETTERS) _____
2. Father/Husband's name: _____
3. Date of Birth & Age: _____
(Attested copy of Date of Birth Certificate to be enclosed)
4. Address _____
with telephone/mobile number, _____
e-mail, if any, _____
5. Educational & Professional Qualification (graduation and onwards)
(Attested copies to be enclosed)

Please affix
your recent
photograph

Sl.No.	Examination	University	Year in which passed	Division
1				
2				
3				
4				

6. In case of Retired Dist.Judges:

- i) Date of Entry into Service
- ii) Name of the post held/
place of posting upto retirement:
- iii) Date of retirement & age on that date:

7. Present Designation (In case of serving officers) _____

- i) Scale of Pay and Basic Pay _____
- (ii) Date of Superannuation: _____

8. i) Date of enrolment as Advocate _____

- i) Number of years standing at the Bar _____
(The period of suspension of Bar
Practice, if any, should be stated)

(9) Experience [At least during the last 10 years (in descending order)]

S1.No.	Position Held/ Advocate/Standing Counsel/Prosecutor	Name & Address of Organization	Period (From-to)	Nature of Work handled
1				
2				
3				
4				
5				
6				
7				
8				
9				
10				

Attested copies of Bar experience certificate with all supporting Documents should be enclosed in triplicate.

(10) Status of Health : (Medical Certificate not below the rank of Asst. Civil Surgeon to be enclosed)

(11) Any other accomplishments/information, the candidate may like to furnish

Place:
Date:

Signature.
(Name)

* Strike Out whichever is not applicable

A.P. STATE CONSUMER DISPUTES REDRESSAL COMMISSION
Eruvaka Building, Opp.Sridhar Functional Hall,
Khairatabad, Hyderabad, Phone No.040-2339 1273

NOTIFICATION

Roc.No. 27/APSCDRC/ADMN/2016 dt.21-04-2016

Sub: Consumer Affairs – Consumer Protection Act, 1986 –
District Consumer Fora - Inviting applications in triplicate to
fill up the vacant posts of **Members/Lady Members** of
District Consumer Fora in the State of Andhra Pradesh –
Notification – Issued - Reg.

- Ref: 1. Notification issued by this Commission in ROC No.
90/APSCDRC/ADMN/2014 dt. 27.06.2014.
2. Notification issued by this Commission in ROC No.
90/APSCDRC/ADMN/2014 dt. 04.07.2014.
3. G.O. Ms. No. 19, Consumer Affairs, Food & Civil Supplies
(CS-II) Department Dt. 20.11.2014.
4. Recommendations of the Selection Committee constituted
u/s. 10(1A) of the C.P. Act, 1986 dt.16.3.2016

In supersession of notifications issued by this Commission in the reference 1 & 2 read above, applications in triplicate are invited from qualified and eligible candidates to fill up the vacant posts of **(11) Members of District Consumer Fora** i.e., 1) Ananthapuramu, 2) Chittoor, 3) Guntur, 4) Kakinada, 5) Kurnool, 6) Machilipatnam, 7) Nellore, 8) Ongole, 9) Vijayawada, 10) Visakapatnam-II, and 11) Vizianagaram and **(14) posts of Lady Members of District Consumer Fora** i.e., 1) Chittoor 2) Eluru, 3) Guntur 4) Kadapa 5) Kakinada 6) Kurnool 7) Machilipatnam 8) Nellore 9) Ongole 10) Tirupathi 11) Vijayawada 12) Visakhapatnam-I 13) Visakhapatnam-II and 14) Vizianagaram u/s 10 of the Consumer Protection Act, 1986 and Rule 6A of the A.P. State Consumer Protection Rules, 1987.

The applicants age should be above 35 years and below 65 years and should possess a Bachelors Degree from a recognized University and be persons of ability, integrity and standing with adequate knowledge and experience of at-least ten years in dealing with problems relating to Economics, Law, Commerce, Accountancy, Industry, Public Affairs or Administration. Every member shall hold office for a term of five years or up to the age of 65 years, whichever is earlier. The Member will be paid an honorarium of Rs. 39,530/- (Thirty Nine Thousand Five Hundred and Thirty Only) per month and they are not entitled for any other Allowances. This notification is subject to the re-appointment, if any, of eligible, existing Members of the Consumer Disputes Redressal Fora on the basis of their performance.

The eligible sitting Members of the District Fora who are seeking re-appointment for another term U/s. 10(2) of the C.P. Act are also required to submit their applications in triplicate in prescribed Format-A through proper channel.

The applicants for the above posts are requested to submit the applications in triplicate in prescribed format Format-B only and send them to the Registrar, A.P. State Consumer Disputes Redressal Commission, Eruvaka Building, Opp. Sridhar Function Hall, Khairatabad, Hyderabad-500004. The applications should reach this Commission on or before 16-05-2016 by 5.00 P.M. Incomplete or defective applications not accompanied with testimonials and the applications received after the cutoff date will not be considered on any ground including postal delay.

Procedure for selection of candidates to the posts of Members/Lady Members of District Consumer Disputes Redressal Fora:

After scrutiny of the applications received, eligible candidates will be called for **WRITTEN TEST** and they are required to answer the questions in English language only. The written test will be for 80 marks on Consumer related Laws such as Consumer Protection Act, Insurance Laws, Contract Law, Medical, Torts, Cr.P.C. and General Knowledge. Interview for 20 marks.

Call letters will be sent to the eligible candidates for the Written Test and place in advance at the appropriate time. This Commission reserves the right either to postpone or cancel this Notification or take any decision on the Notification at any point of time.

The Selection Committee shall, on the basis of the assessment made by it in the Written test, interview three top ranking candidates and after satisfying the eligibility criteria, will recommend the names of the candidates for appointment as Members/ Lady Members from amongst the applicants in order of merit for approval to the State Government and the State Government will issue appointment orders to the selected candidates.

The eligible sitting Members who are seeking for re-appointment for another term U/s 10(2) of C.P.Act need not sit for written examination. However, they are required to appear for interview whenever called for. Their merit will be assessed on the basis of their past performance simultaneously with assessment of the suitability of the candidates who will go through the process of selection under Rule 6-A of A.P. State Consumer Protection Rules, 1987.

The selected persons are liable to be posted to any of the Districts in the State. The appointment carry State-wide transfer liability.

The applications will be summarily rejected without intimation if fails to comply with any of the above instructions. For proforma application, date of examination and other details see our web site <http://sdcrc.ap.nic.in>

J. Prini Val
21/4/16
FAC REGISTRAR
A.P. State Consumer Disputes
Redressal Commission
HYDERABAD-4.

To

1. All the Presidents of District Consumer Fora in the State of A.P.
2. All the District Collectors in the State of A.P.
3. All the District Courts in the State of A.P.
4. The Registrar, Administrative Tribunal, Hyderabad.
5. The Registrar, A.P. Lokayuktha, Hyderabad.
6. The Registrar, A.P. Land Grabbing Special Court, Hyderabad.
7. The Registrar (Admn) High Court of Judicature at Hyderabad.
8. The Ex-Officio Secretary to Government, Consumer Affairs, Food & Civil Supplies Department, A.P. Secretariat, Hyderabad.
9. The Registrar, APSCDRC, Hyderabad.

(* With a request to display the notification in their respective Notice Boards
i) Notice Board of APSCDRC, Hyderabad. ii) Website in-charge iii) Stock file.

Note:

- 1) The Presidents of District Consumer Forums are requested to forward the remaining copies of the Notification to the concerned District Collector and the District Judge with a request to get them affixed on their respective Notice Board.
- 2) The Presidents/In-charge Presidents of the Consumer Disputes Redressal Forum are requested to convene Press Meet to give wide publicity in the press.
- 3) The Notification can be viewed in A.P. State Consumer Disputes Redressal Commission Website: <http://sdcrc.ap.nic.in>

**FORMAT OF APPLICATION REQUIRED TO BE FURNISHED
(IN TRIPLICATE)**

FORMAT – A (For existing Members)

*Application for the post of Member/Lady Member in
District Consumer Forum in the State of Andhra Pradesh.*

Roc.No27/APSCDRC/ADMN/2016 dt.21-04-2016

- (a) Name in full _____
(In BLOCK LETTERS)
- (b) Father/Husband's name: _____
- (c) Date of Birth & Age: _____
(Attested copy of Date of Birth Certificate to be enclosed)
- (d) Address _____
with telephone/mobile number, _____
e-mail, if any, _____

Please affix
your recent
photograph

(e) Educational & Professional Qualification (graduation and onwards):

Sl.No.	Examination	University	Year in which passed	Division
1				
2				
3				
4				

- (e) Date of Appointment as Member :
- (f) Place of appointment :
- (g) Date of Assumption of Office :
- (h) Date when first term completed :
- (i) Date of extension of tenure if any :
- (g) Status of Health: (Medical Certificate not below the rank of
Asst. Civil Surgeon to be enclosed)
- (h) Any other accomplishments/information, the candidate may like
to furnish _____

Place:
Date:

Signature.
(Name)

**FORMAT OF APPLICATION REQUIRED TO BE FURNISHED
(IN TRIPLICATE) BY THE CANDIDATES**

FORMAT - B

*Application for the post of Member/Lady Member in
District Consumer Forum in the State of Andhra Pradesh.*

Roc.No. 27/APSCDRC/ADMN/2016 dt. 21-04-2016

- (a) Name in full _____
(In BLOCK LETTERS)
- (b) Father/Husband's name: _____
- (c) Date of Birth & Age: _____
(Attested copy of Date of Birth Certificate to be enclosed)
- (d) Address _____
with telephone/mobile number, _____
e-mail, if any, _____

Please affix
your recent
photograph

- (e) Educational & Professional Qualification (graduation and onwards):

Sl.No.	Examination	University	Year in which passed	Division
1				
2				
3				
4				

- (f) Experience at-least during the last ten years in dealing with problems relating to Economics, Law, Commerce, Accountancy, Industry, Public Affairs or Administration

Sl.No.	Position Held	Name & Address of Organization	Period (From-to)	Nature of Work handled
1				
2				
3				
4				
5				
6				
7				
8				
9				
10				

- (g) Status of Health: (Medical Certificate not below the rank of Asst. Civil Surgeon to be enclosed)
- (h) Any other accomplishments/information, the candidate may like to furnish _____

Place:
Date:

Signature.